

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 224 of 2020

IN THE MATTER OF:

3A Capital Services Ltd.

...Appellant

Vs.

Sanghi Spinners India Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. J. K. Chaudhary, Advocate.

**For Respondents: Mr. Y. Suryanarayana and Mr. A. Chakravarthy,
Advocates for R-1 to 4.**

Mr. Lakshya Kampani, Advocate for R-13.

**Mr. Anirudh Wadhwa and Mr. S. Abhishek Iyer,
Advocates for R-14.**

ORDER

(Through Virtual Mode)

08.01.2021: For filing of Vakalatnama of R – 1to 4 and filing of Reply/Response of R- 1 to 4 at request, of the Learned Counsel Mr. Y. Suryanarayana, the matter is adjourned to 11th February, 2021.

Mr. Anirudh Wadhwa, Learned Counsel appearing for R- 14 prays time to file Vakalatnama and to file Reply/Response of R-14 and is also granted time till 11.02.2021. The copy of the Reply/Response of R-1 to 4 as well as the copy of the Reply/Response of R-14 shall be served to the Learned Counsel for the Appellant well in advance one week before the next date of hearing. It is open to the Learned Counsel for the Appellant to file Rejoinder, if any, thereafter. The Office of the Registry is permitted to receive the aforesaid Replies and the Rejoinder to file by the concerned parties.

In respect of R-8,9,13 notice is delivered but today on their behalf there is no representation either in person or through Virtual Mode or by any authorised representative to appear on their behalf.

In respect of R-10 to 12 the notices are delivered in transit and the services of notice in respect of them is awaited.

In respect of R-6 & 7 notices were not delivered and returned back hence the Learned Counsel for the Appellant is directed to take necessary fresh steps for serving of notice to R-6 & 7. Notice is ordered to the Respondent returnable by 11th February, 2021.

Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the concerned Respondents through speed post.

The Registry is directed to List the matter on **11th February, 2021**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/kam